GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:388 ANSWERED ON:23.11.2011 CORRUPTION CASES Deshmukh Shri K. D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of incidents of rampant corruption have come to the light;
- (b) if so, the number of cases registered with regard to the matters related with corruption during the last two years;
- (c) the number of cases in which CBI has conducted raids alongwith the details of the property seized during the said raids; and
- (d) the steps taken by the Government to check corruption and against the corrupt persons?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) to (c): Yes, Madam. So far as the CBI is concerned, the details of cases registered under the Prevention of Corruption Act, 1988 and raids/ searches conducted by CBI in various cases during the last two years, i.e., 2009, 2010 and 2011 (upto 31.10.2011) are as under:

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Year No. of PC Act cases registered

2009 795
2010 650
2011 (upto 31.10.2011) 517
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As regards the number of cases in which CBI has conducted raids and the details of the property seized during the raids, the data is not maintained centrally by CBI and the same is part of each individual case record.

- (d): Several steps have been taken by the Government to combat corruption and to improve the functioning of Government. These include:-
- (i) Issue of Whistle Blowers Resolution, 2004 and the introduction of the Public Interest Disclosure and Protection to Persons making the Disclosure Bill, 2010 in the Parliament;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) Introduction of e-Governance and simplification of procedures and systems;
- (vii) Issue of Citizen Charters.
- (viii) Acceptance of the First Report of the Group of Ministers to consider measures that can be taken by the Government to tackle corruption.

- (ix) Introduction of the Lokpal Bill, 2011 in the Lok Sabha.
- (x) Ratification of United Nations Convention Against Corruption (UNCAC).
- (xi) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha.
- (xii) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.
- (xiii) Placing details of immovable property returns of Members of the All India Services and Group 'A' officers of the Central Government in the public domain.